LOK SABHA UNSTARRED QUESTION NO.1888 TO BE ANSWERED ON 29.11.2019

POWERLOOM AND HANDLOOM SECTOR

1888. SHRI VISHNU DAYAL RAM:

Will the Minister of TEXTILES वस्त्र मंत्री be pleased to state:

- (a) the classificatory distinction between powerloom and handloom sector;
- (b) whether any changes to this classification have been made over the last ten years, if so, the details thereof; and
- (c) whether there is any possible overlap between these two sectors and if so, the details thereof?

उत्तर

ANSWER

वस्त्र मंत्री (श्रीमती स्मृति ज़्बिन इरानी)

MINISTER OF TEXTILES (SMT. SMRITI ZUBIN IRANI)

- (a): The classificatory distinction between Handloom and Powerloom is indicated under Para No. 2(b) and 2(d) of the Handloom (Reservation of Articles for Production) Act, 1985. As per the definition provided under 2(d) of Handlooms Act, 1985, the powerloom is distinctly classified as a loom which is worked by power. Handlooms means any loom other than powerloom as defined under section 2(b) of the Act, 1985.
- **(b):** There has been no change in the above classification over the last ten years.
- **(c):** There is no possible overlap between these two sectors.